

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF TRANSSTADIA HOLDINGS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Transstadia Holdings Private Limited
2.	Date of incorporation of corporate debtor	06/01/2012
3.	Authority under which corporate debtor is incorporated / registered	The Companies Act, 1956 with Registrar of Companies, Ahmedabad.
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U65993GJ2012PTC068506
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office: The Arena, Near Kankaria Lake Gate No. 3, Near Diwan Ballubhai School, Kankaria, Ahmedabad, Gujarat, India, 380022
6.	Insolvency commencement date in respect of corporate debtor	08 th April, 2024
7.	Estimated date of closure of insolvency resolution process	05 th October, 2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Mr. Sanjay Garg Regd. No.: IBBI/IPA-001/IP-P-01865/2019-2020/12919
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 908, 9th Floor, D-Mall, Netaji Subhash Place, Pitampura, New Delhi-110034 Email: rp.sanjaygarg@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Name: Mr. Sanjay Garg Regd. No.: IBBI/IPA-001/IP-P-01865/2019-2020/12919 Address: 109, First Floor, Surya Kiran Building, 19, Kasturba Gandhi Marg, New Delhi - 110001 Email: cirp.transstadiaholding@gmail.com
11.	Last date for submission of claims	22 nd April, 2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Relevant Forms are available at: https://ibbi.gov.in/downloadform.html (b) Not applicable.



Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the **Transstadia Holdings Private Limited** on 08th April, 2024

The creditors of **Transstadia Holdings Private Limited**, are hereby called upon to submit their claims with proof on or before 22nd April, 2024, to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.
Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.



Sanjay Garg

Interim Resolution Professional

IBBI/PA-001/IP-P-01865/2019-2020/12919

AFA No AA1/12919/02/240125/106806 valid till 24-Jan-2025

Date: 10th April, 2024

Place: New Delhi



FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF TRANSTADIA HOLDINGS PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of Corporate Debtor	TRANSTADIA HOLDINGS PRIVATE LIMITED
2. Date of incorporation of Corporate Debtor	06/01/2012
3. Authority under which Corporate Debtor is incorporated / registered	The Companies Act, 1956 with Registrar of Companies, Ahmedabad.
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U65993GJ2012PTC068506
5. Address of the registered office and principal office (if any) of Corporate Debtor	Address: The Arena, Near Kankaria Lake Gate No. 3, Near Dwan Ballubhai School, Kankaria, Ahmedabad, Gujarat, India, 380022
6. Insolvency commencement date in respect of Corporate Debtor	08th April, 2024
7. Estimated date of closure of insolvency resolution process	05th October, 2024
8. Name and registration number of the insolvency professional acting as Interim Resolution Professional	Name: Mr. Sanjay Garg Regn. No.: IBI/PA-001/IP-P-01865/2019-2020/12919
9. Address & email of the interim resolution professional, as registered with the board	Address: 908, 9th Floor, D-Mall, Netaji Subhash Place, Pitampura, New Delhi-110034 Email: rp.sanjaygarg@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Address: 109, First Floor, Surya Kiran Building, 19, Kasturba Gandhi Marg, New Delhi - 110001 Email: cirp.transstadiaholding@gmail.com
11. Last date for submission of claims	22nd April, 2024
12. Classes of creditors, if any, under clause (b) of sub-section (5A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13. Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	Not Applicable
14. (a) Relevant forms and (b) Details of authorised representatives are available at:	(a) Relevant forms are available at https://ibbi.gov.in/downloadform.html (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the **Transstadia Holdings Private Limited** on **08th April, 2024**. The creditors of **Transstadia Holdings Private Limited**, are hereby called upon to submit their claims with proof on or before **22nd April, 2024**, to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class (specify class) in Form CA. Not Applicable

Submission of false or misleading proofs of claim shall attract penalties. Sanjay Garg
Interim Resolution Professional

Date : 10.04.2024 Regn. No.: IBI/PA-001/IP-P-01865/2019-2020/12919
Place: New Delhi AFA No.: AA1/12919/02/240125/106806 | Valid till : 24-Jan-2025

360 ONE ASSET MANAGEMENT LIMITED
(Formerly known as IIFL Asset Management Limited)
Regd. Office: 360 One Centre, 6th Floor, Kamala City, Senapati Bapat Marg, Lower Parel, Mumbai 400013
www.360one/asset-management/mutualfund
CIN: U74900MH2010PLC201113

asset 360 ONE

NOTICE IS HEREBY GIVEN to all unitholder(s) of 360 ONE Mutual Fund (Formerly known as IIFL Mutual Fund) ("Fund") that in accordance with Regulation 59(A) of SEBI (Mutual Funds) Regulations, 1996 and clause 5.1 of SEBI Master circular dated May 19, 2023 issued in this regard, the half-yearly statement of portfolio for schemes of Fund as on March 31, 2024 has been hosted on the website of the Fund (www.360one/asset-management/mutualfund) and website of AMFI (www.amfiindia.com). Unitholders can also request for a physical copy of the statement of portfolio through any of the following means:

- Telephone: Give a call on 1800-2108-606
- Email: Send an email specifying the folio number to service@360one
- Letter: Submit a request letter at any of the AMC offices or CAMS Investor Service Centres, list available at www.360one/asset-management/mutualfund. Such copies shall be provided to the unit holders free of cost.

For 360 ONE Asset Management Limited
(Formerly known as IIFL Asset Management Limited)
Sd/-
Authorised Signatory

Place: Mumbai
Date: April 10, 2024

"MUTUAL FUND INVESTMENTS ARE SUBJECT TO MARKET RISKS, READ ALL SCHEME RELATED DOCUMENTS CAREFULLY"

FORM WIN 6
(See rule 7)
BEFORE THE NATIONAL COMPANY LAW TRIBUNAL BENCH AT COURT - 1) CHENNAI

IN THE MATTER OF
CBIGS ADVERTISING PRIVATE LTD
(Company incorporated under Companies Act, 1956)
Petition No: CP/109(CHE)/2021,
CBIGS ADVERTISING PRIVATE LTD ...Petitioner

Advertisement of petition

Notice is hereby given that a petition for the winding up of the above-named company was on the **07th day of November, 2019** presented to the said Tribunal by the said company and that the said petition is directed to be heard before the Tribunal on the **24th day of June, 2024**. Any creditor or other person desirous of supporting or opposing the making of an order on the said petition should send to the petitioner or his representative notice of his intention signed by him or his representative with his name and address so as to reach the petitioner or his representative not later than five days before the date fixed for the hearing of the petition and appear at the hearing for the purpose in person or by his representative. A copy of the petition shall be furnished by the undersigned to any creditor or contributory on payment of the prescribed charges for the same. Any affidavit intended to be used in opposition to the petition should be filed in Tribunal and a copy served on the petitioner or his representative not less than five days before the date fixed for the hearing.

Representative for Petitioner
Date: 10.04.2024 CA S Prabhu
Provisional Liquidator
IBBI Reg No: IBI/PA-001/IP-P/275/2019-2019/11940
AFA No: AA1/11940/02/25/024/106164/valid upto 25.10.2024
E Mail: carprabhu@gmail.com Ph: 91 94883 36004

TAURUS ASSET MANAGEMENT COMPANY LIMITED
CIN: U67190MH1993PLC073154
Head Office & Regd Office : 3rd Floor, 301-304, Chandravilas Co-op Premises Society Ltd., AML Centre 2, 8 Mahal Industrial Estate, Off. Mahakali Caves Road, Andheri-East, Mumbai - 400 093 Tel: 022 - 6624 2700
Email: customercare@taurusmutualfund.com
A copy of SAI, SIDs and KIMs of the schemes of Taurus Mutual Fund along with application form may be obtained from Fund's.
Website: www.taurusmutualfund.com

TAURUS Mutual Fund

NOTICE

NOTICE is hereby given that in accordance with Regulation 59A of Securities and Exchange Board of India (Mutual Funds) Regulations, 1996 read with SEBI circular no. SEBI/HO/IMD/DF2/CIR/P/2018/92 dated June 05, 2018, the half-yearly statement of scheme portfolio of Taurus Mutual Fund ("the Fund") for half year ended March 31, 2024 has been hosted on the website of Taurus Mutual Fund (www.taurusmutualfund.com) and AMFI (www.amfiindia.com) respectively.

Unit holders may also request for a physical or electronic copy of the statement of scheme portfolio through any of the following means free of cost :

- Email from their registered email ID (send to: customercare@taurusmutualfund.com)
- Give a call at our toll-free no. at 1800 108 1111
- Submit a written request at any of the AMC Offices or KFin Technologies Limited.

Unit holders are requested to take note of the aforesaid.

For Taurus Asset Management Company Ltd.
(Investment Manager for Taurus Mutual Fund)
Sd/-
Authorised Signatory

Place: Mumbai
Date: April 09, 2024
Notice No. 01/2024-25

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

PRE-OFFER ADVERTISEMENT IN ACCORDANCE WITH REGULATION 18(7) OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED, ("SEBI (SAST) REGULATIONS") FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF

ACE SOFTWARE EXPORTS LIMITED

Registered Office: 801, Everest Commercial Complex, Opp. Shastri Maidan, Rajkot, Gujarat, India, 360001.
CIN: L72200GJ1994PLC022761 | Tel. No: 0281-2226097 | Email: investorinfo@acesoftware.com | Website: www.acesoftware.com

OPEN OFFER FOR ACQUISITION OF UP TO 16,02,560 (SIXTEEN LAKHS TWO THOUSAND FIVE HUNDRED SIXTY) FULLY PAID-UP EQUITY SHARES OF FACE VALUE OF ₹ 10/- EACH ("EQUITY SHARES") OF ACE SOFTWARE EXPORTS LIMITED (THE "TARGET COMPANY") FROM THE PUBLIC SHAREHOLDERS OF THE TARGET COMPANY, BY AMIT MANSUKHLAL MEHTA ("ACQUIRER") ALONG WITH VAISHALI AMIT MEHTA ("PAC") PURSUANT TO AND IN COMPLIANCE WITH THE REGULATION 3(2) AND 4 OF THE SEBI (SAST) REGULATIONS ("OFFER" OR "OPEN OFFER").

This pre-offer advertisement ("Pre-Offer Advertisement") is being issued by VIVO Financial Services Private Limited, the Manager to the Offer ("Manager to the Offer" or "Manager"), for and on behalf of the Acquirer and the PAC, in compliance with Regulation 18(7) and other applicable provisions of the SEBI (SAST) Regulations.

This Pre-Offer Advertisement should be read in continuation of and in conjunction with (a) the Public Announcement dated January 6, 2024 ("PA"); (b) the Detailed Public Statement that was published in Financial Express (English), Jansatta (Hindi), Rajkot Mirror (Gujrati) and Navshakti (Marathi) ("Newspapers") on January 12, 2024 ("DPS"); (c) the Draft Letter of Offer dated January 19, 2024 ("DLOF"); and (d) the Letter of Offer dated March 27, 2024 along with the Form of Acceptance-cum-Acknowledgement ("LOF") (the PA, DPS, DLOF and LOF are herein collectively referred to as "Offer Documents").

This Pre-Offer Advertisement is being published in all Newspapers in which the DPS was published.

For the purpose of this Pre-Offer Advertisement:

- "Identified Date" means March 26, 2024, being the date falling on the 10th (Tenth) Working Day prior to the commencement of the Tendering Period; and
- "Tendering Period" means the 10 (Ten) Working Days period from April 12, 2024, to April 26, 2024, (both days inclusive) within which the Public Shareholders may tender their Equity Shares in acceptance of the Offer.

Capitalized terms used but not defined in this Pre-Offer Advertisement shall have the meanings assigned to such terms in the LOF.

The Public Shareholders of the Target Company are requested to note the following information related to the Offer:

- Offer Price:** The Open Offer Price is made at ₹ 35 (Rupees Thirty-Five Only) per Equity Share, payable in cash and there has been no revision in the Offer Price. For further details relating to the Offer Price, please refer to paragraph 6.1 (Justification of Offer Price) on page 22 of the LOF.
- Recommendations of the Committee of Independent Directors ("IDC"):** The IDC Recommendation was approved on April 04, 2024, and published in the Newspapers on April 05, 2024. The IDC is of the opinion that the Offer Price to the Public Shareholders of the Target Company is fair and reasonable in terms of the SEBI (SAST) Regulations. However, the Public Shareholders of the Target Company should evaluate the Open Offer and market performance of the Target Company's Equity Shares and make their own informed decisions with respect to the Open Offer.
- Other details of the Offer**
- The Open Offer is being made under Regulation 3(2) and 4 of the SEBI (SAST) Regulations to the Public Shareholders of the Target Company.
- This Offer is not a competing offer in terms of Regulation 20 of the SEBI (SAST) Regulations. The Offer is not conditional upon any minimum level of acceptance in terms of Regulation 19(1) of SEBI (SAST) Regulations.
- The dispatch of the LOF to the Public Shareholders as on the Identified Date i.e., March 26, 2024, in accordance with Regulation 18(2) of the SEBI (SAST) Regulations has been completed through email on April 02, 2024 and through speed post on April 03, 2024. It is clarified that all the Public Shareholders whose names do not appear in the register of members of the Target Company as on the Identified Date (even if they acquire Equity Shares or if they become shareholders of the Target Company after the Identified Date) or those who have not received the LOF are eligible to participate in the Offer (except the Acquirer, PAC and Promoters and Promoter Group of the Target Company).
- A Public Shareholder may participate in the Offer by approaching their Selling Broker and tender the Equity Shares in the Offer as per the procedure mentioned in the LOF.
- Public Shareholders of the Target Company may download the LOF from the website of SEBI (www.sebi.gov.in), BSE (www.bseindia.com), Manager to the Offer (<https://www.vivro.net>) or obtain a copy of the same from Accurate Securities & Registry Private Limited ("Registrar to the Offer") on providing suitable documentary evidence of holding of the Equity Shares of the Target Company.
- In case of non-receipt/non-availability of LOF / Form of Acceptance-cum-Acknowledgement, Public Shareholder may participate in the Offer by providing their application in plain paper in writing signed by all shareholder(s), stating their name, address, and number of Equity Shares held, client ID number, DP name, DP ID number, Folio number, Distinctive number, number of Equity Shares being tendered and accompanied with other relevant documents as mentioned in the LOF. Such Public Shareholders have to ensure that their order is entered in the electronic platform to be made available by BSE before the closure of the Tendering Period.
- The procedure for tendering the Equity Shares in the Offer is as below:**
- In case of Equity Shares held in physical form:** Public Shareholders holding Equity Shares in physical form may participate in the Offer by approaching their respective Selling Broker along with complete set of relevant documents as set out in paragraph 8.11 on page 30 of the LOF.
- In case of Equity Shares held in dematerialised form:** Public Shareholders holding Equity Shares in dematerialised form may participate in the Offer by approaching their respective Selling Broker and providing the details of Equity Shares they intend to tender in the Offer in the manner as set out in paragraph 8.10 on page 29 of the LOF.
- In accordance with Regulation 16(1) of the SEBI (SAST) Regulations, the DLOF was submitted to SEBI on January 19, 2024. SEBI vide its letter bearing reference number no. SEBI/HO/CFD/RAC-DGR1/P/OW/2024/11545/1 dated March 21, 2024, issued its observations on the DLOF in terms of Regulation 16(4) of SEBI (SAST) Regulations ("SEBI Observation Letter"). The comments specified in the SEBI Observation Letter have been incorporated in the LOF.
- Material changes:** The comments specified in the SEBI Observation Letter and certain changes (occurring after the date of the PA and/or DPS) which may be material have been incorporated in the LOF and are more particularly disclosed below:
- As on the date, there are no directions subsisting or proceedings pending against the Target Company, its promoters/ directors/ Acquirer and PAC and Manager to the Offer, under SEBI Act, 1992 and regulations made there under or by any other Regulator. The same has been incorporated at clause 3.2.17 on page no. 14, clause 4.1.14 on page no. 16, clause 4.2.14 on page no. 17, clause 5.17 on page no. 19 of the Letter of Offer.
- There are no penalties levied by SEBI / RBI/ Stock Exchanges against the Target Company, its promoters/ directors/ Acquirer and PAC and Manager to the Offer. The same has been incorporated at clause 3.2.17 on page no. 14, clause 4.1.14 on page no. 16, clause 4.2.14 on page no. 17, clause 5.17 on page no. 19 of the Letter of Offer.
- As on date, there are no instances of non-compliance or delayed compliance by Acquirer, PAC and Promoters of the Target Company under Regulation 29, 30 and 31 of the SEBI (SAST) Regulations. The same has been incorporated at clause 4.1.15 on page no. 16, clause 4.2.15 on page no. 17 and clause 5.18 on page no. 19 of the Letter of Offer.
- Clause 3.2.12 of the Draft Letter of Offer is modified as follows:
"As per Regulation 38A of the SEBI (LDOR) Regulations read with Rules 19(2) and 19A of the Securities Contracts (Regulation) Rules, 1957, as amended ("SCRR"), the Target Company is required to maintain at least 25.00% public shareholding as determined in accordance with SCRR, on a continuous basis for listing. However, pursuant to completion of this Open Offer and the Underlying Transaction contemplated in the SSA, the public shareholding in the Target Company may fall below the minimum public shareholding ("MPS") requirement as per Rule 19A of SCRR read with SEBI (LDOR) Regulations. In such an event, Acquirer or PAC will sell such number of Equity Shares to comply with the above requirements within 12 months from the date of MPS falling below threshold limits."
- Clause 5.19 of the Letter of Offer is updated with December 31, 2023 financials of the Target Company.
- Clause 5.3 of the Letter of Offer is updated as follows:
"The Target Company is engaged in the business of Document Management, Digital Publishing, Data Conversion and Technological solutions employing efficient process engineering and cost-effective, adaptable conversion systems. It serves as a full-service digital content provider offering services like pre-press, e-publishing, eBooks, and document conversion and workflow solutions to publishing companies. The company has been meeting outsourcing requirements for publishers and various organizations since its establishment."
- Note no. 4 of clause 5.20 of the Letter of Offer is updated as follows:
"Simultaneously with the preferential issue of Equity Shares to the Acquirer and PAC, the Board of Directors of the Target Company, at its meeting held on January 06, 2024 also proposed to issue 3,12,330 Equity Shares to Rahul Jayantibhai Kalaria and 50,000 Equity Shares to Kalaria Rahul Jayantilal - HUF by way of preferential allotment, who are part of the Promoter and Promoter Group and 70,000 Equity Shares to Palavoor Muthiah Anavarantham and 40,310 Equity Shares to Sanghavi Nischal Arvindbhai who will be a part of Public Shareholders and are not related to the Acquirer / PAC/ Promoter/ Promoter Group."
- Details regarding the status of the Statutory and other approvals:** As on the date of the LOF, to the best of the knowledge and belief of the Acquirer and PAC, there are no statutory or other approvals required to acquire the Equity Shares by the Acquirer validly tendered pursuant to this Open Offer. However, in case of any statutory approvals are required or become applicable prior to completion of the Offer, the Offer would be subject to the receipt of such statutory approvals.
- Schedule of Activities:**

ACTIVITIES	ORIGINAL DAY AND DATE	REVISED DAY AND DATE
Issue of Public Announcement	Saturday, January 06, 2024	Saturday, January 06, 2024
Publication of DPS in newspapers	Friday, January 12, 2024	Friday, January 12, 2024
Last Date of filing of Draft Letter of Offer with SEBI	Friday, January 19, 2024	Friday, January 19, 2024
Last date for Public Announcement for competing offer	Monday, February 05, 2024	Monday, February 05, 2024
Last date for receipt of comments from SEBI on the draft letter of offer (in the event SEBI has not sought clarification or additional information from the Manager to the Offer)	Monday, February 12, 2024	Thursday, March 21, 2024
Identified Date	Wednesday, February 14, 2024	Tuesday, March 26, 2024
Last date for dispatch of the Letter of Offer to the Public Shareholders	Thursday, February 22, 2024	Wednesday, April 03, 2024
Last date by which a committee of independent directors of the Target Company is required to give its recommendation to the Public Shareholders of the Target Company for this Offer	Monday, February 26, 2024	Friday, April 05, 2024
Last date for upward revision of the Offer Price and/or the offer Size	Tuesday, February 27, 2024	Wednesday, April 10, 2024
Date of publication of opening of Open Offer public announcement in the newspaper in which DPS has been published	Wednesday, February 28, 2024	Wednesday, April 10, 2024
Date of commencement of Tendering Period ("Offer Opening Date")	Thursday, February 29, 2024	Friday, April 12, 2024
Date of Closure of Tendering Period ("Offer Closing Date")	Thursday, March 14, 2024	Friday, April 26, 2024
Last date of communicating of rejection/acceptance and completion of payment of consideration for accepted tenders or return of unaccepted shares	Monday, April 01, 2024	Monday, May 13, 2024
Last date for publication of post Open Offer public announcement in the newspaper in which DPS has been published	Monday, April 08, 2024	Monday, May 20, 2024
Last Date of Filing the Final report to SEBI	Monday, April 08, 2024	Monday, May 20, 2024

To clarify, the actions set out above may be completed prior to their corresponding dates subject to compliance with the SEBI (SAST) Regulations.

- The Acquirer and PAC accepted full responsibility for the information contained in this Pre-Offer Advertisement (other than such information as has been obtained from the public sources or provided by or relating to and confirmed by the Target Company) and undertake that they are aware of and will comply with their obligations under the SEBI (SAST) Regulations in respect of this Offer.
- The Pre-Offer Advertisement would also be available on the SEBI website at www.sebi.gov.in and on the website of the Manager to the Offer at www.vivro.net.

ISSUED ON BEHALF OF THE ACQUIRER AND PAC BY THE MANAGER TO THE OFFER

REGISTRAR TO THE OFFER

VIVRO
VIVRO FINANCIAL SERVICES PRIVATE LIMITED
Vivro House, 11 Shashi Colony, Opp. Suvildha Shopping Centre, Paldi, Ahmedabad - 380007, Gujarat, India. | Tel. No.: 079 - 4040 4242
Email: investors@vivro.net | www.vivro.net
SEBI Reg. No.: MB/INM0000110122 | Contact Person: Shivam Patel

Accurate
ACCURATE SECURITIES & REGISTRY PRIVATE LIMITED
B 1105-1108, K P Epitome, Nr. Makarba Lake, Nr. Siddhi Vinayak Towers, Makarba, Ahmedabad - 380051. | Tel. No.: +91-79-48000319
Email: investor@accuratesecurities.com | Website: www.accuratesecurities.com
SEBI Reg. No.: INR0000041733 | Contact Person: Ankur Shah

For and on behalf of the Acquirer and the PAC:

Amit Mansukhlal Mehta (Acquirer) Sd/-
Vaishali Amit Mehta (PAC) Sd/-

Date: April 09, 2024
Place: Rajkot, Gujarat

EDELWEISS MUTUAL FUND

Edelweiss House, Off C.S.T Road, Kalina, Mumbai - 400098

NOTICE

HALF YEARLY PORTFOLIO STATEMENT OF THE SCHEMES OF EDELWEISS MUTUAL FUND FOR THE HALF YEAR ENDED MARCH 31, 2024

NOTICE is hereby given to the Unit holders of the Schemes of Edelweiss Mutual Fund ("the Fund") that in accordance with Regulation 59A of SEBI (Mutual Funds) Regulations, 1996 read with SEBI Master Circular dated May 19, 2023, the Half Yearly Portfolio Statement of the Schemes of the Fund for the half year ended March 31, 2024 have been hosted on the website of the Fund viz. www.edelweissmf.com and on the website of AMFI viz. www.amfiindia.com.

Unit holders can also request for physical and/or electronic copy of the Half Yearly Portfolio Statement of the Schemes of the Fund through any of the following modes:

- Telephone:** By giving a call at our Customer Service Centre on **1800 425 0090 (Toll Free No.- MTNL/BSNL)/91 40 23001181 (Non Toll Free No.)**
- Email:** By writing an email to EMFHelp@edelweissmf.com.
- Letter:** By submitting a letter at any of the Investor Service Centres of the AMC or KFin Technologies Ltd. (KFTL) as listed on the website of the Fund viz. www.edelweissmf.com.

Unit holders are requested to take note of the above.

For Edelweiss Asset Management Limited
(Investment Manager to Edelweiss Mutual Fund)
Sd/-
Radhika Gupta
Managing Director & CEO
(DIN: 02657595)

Place : Mumbai
Date : April 9, 2024

For more information please contact:
Edelweiss Asset Management Limited (Investment Manager to Edelweiss Mutual Fund)
CIN: U65991MH2007PLC173409
Registered Office & Corporate Office: Edelweiss House, Off C.S.T Road, Kalina, Mumbai - 400 098.
Tel No: +91 22 4097 9737, Toll Free No. 1800 425 0090 (MTNL/BSNL), Non Toll Free No. 91 40 23001181, Fax: +91 22 40979878, Website: www.edelweissmf.com

MUTUAL FUND INVESTMENTS ARE SUBJECT TO MARKET RISKS, READ ALL SCHEME RELATED DOCUMENTS CAREFULLY.

HSBC MUTUAL FUND

NOTICE

Disclosure of Half Yearly Portfolios of Schemes of HSBC Mutual Fund

NOTICE is hereby given to the investors/ unit holders of all the schemes of HSBC Mutual Fund ("the Fund") that in accordance with Regulation 59A of Securities and Exchange Board of India (Mutual Funds) Regulations, 1996 read with Clause 5.1 of the SEBI Master Circular dated May 19, 2023, the half yearly statement of Portfolios for all schemes of HSBC Mutual Fund for the half year ended March 31, 2024, has been hosted on the Fund's website, www.assetmanagement.hsbc.co.in and on AMFI's website www.amfiindia.com.

Unitholders can also submit a request for a physical or electronic copy of the statement of scheme portfolio through following modes:

Email: investor.line@mutualfunds.hsbc.co.in
Call: Toll free number(s) - 1800 200 2434/ 1800 419 0200 or +91 44 39923900 (Investors calling from abroad) between 8.00 a.m. to 8:00 p.m. from Monday to Friday and between 8.00 a.m. to 1.00 pm on Saturdays.

Applicants/ Unit holders may contact our Investor Service Centres/ their distributors, for any additional information/ clarifications. Also, please visit our website for any other related information.

For & on behalf of **HSBC Asset Management (India) Private Limited**
(Investment Manager to HSBC Mutual Fund)
Sd/-
Authorised Signatory
Mumbai, April 10, 2024

HSBC Asset Management

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

HSBC Asset Management (India) Private Limited, 9-11 Floors, NESCO IT Park, Building no. 3, Western Express Highway, Goregaon (East), Mumbai - 400 063, India.
Email: investor.line@mutualfunds.hsbc.co.in, Website: www.assetmanagement.hsbc.co.in
Customer Service Number - 1800 200 2434/ 1800 4190 200
Issued by HSBC Asset Management (India) Private Limited
CIN-U74140MH2001PTC134220

ISSUED ON BEHALF OF THE ACQUIRER AND PAC BY THE MANAGER TO THE OFFER

REGISTRAR TO THE OFFER

VIVRO
VIVRO FINANCIAL SERVICES PRIVATE LIMITED
Vivro House, 11 Shashi Colony, Opp. Suvildha Shopping Centre, Paldi, Ahmedabad - 380007, Gujarat, India. | Tel. No.: 079 - 4040 4242
Email: investors@vivro.net | www.vivro.net
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SEBI Reg. No.: INR0000041733 | Contact Person: Ankur Shah

For and on behalf of the Acquirer and the PAC:

Amit Mansukhlal Mehta (Acquirer) Sd/-
Vaishali Amit Mehta (PAC) Sd/-

Date: April 09, 2024
Place: Rajkot, Gujarat

